IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-103/(ND)/2017

IN THE MATTER OF:

Sh. Lalit Agarwal & Ors.

.. PETITIONER

Vs.

BSL Buildcon (P) Ltd. & Ors.

.. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 26.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents

: Mr. Jatin S. Sethi, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent is also present and it is represented that he be permitted to inspect the Minute Book and other statutory registers which have been filed with the CLB/NCLT, New Delhi. Taking into consideration the above submission, Ld. Counsel for the respondent is permitted to inspect the said statutory registers as filed and available in the presence of Ld. Counsel for the petitioner as well as before the Bench Officer after intimating a suitable date in advance for this purpose, well before the next date of hearing.

Post the matter on 24.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Sdl-

Surjit 26.9.2017